

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1038 of 2020**

**IN THE MATTER OF:**

**Arcelormittal India Pvt. Ltd.**

**...Appellant**

**Versus**

**SREI Infrastructure Finance Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Neeraj Kishan Kaul, Sr. Advocates with Ms. Ruby Singh Ahuja, Mr. Vishal Gehrana, Mr. Utkarsh Maria and Mr. Anupm Prakash, Advocates.**

**For Respondents: Mr. Kapil Sibal, Sr. Advocate with Mr. Sandeep Singhi, Mr. Gaurav Kapadia, Mr. Adit Pujari, Mr. Raghav Tankha and Ms. Anushree Kapadia, Advocates for R-1.**

**Mr. Ravi Kadam, Sr. Advocate with Mr. Sudhir Sharma, Mr. Ashim Sood, Ms. Bhargavi Kannan, Mr. Abhishek Swaroop and Mr. Naman Singh Bagga, Advocates for R-2.**

**Mr. Raunak Dhillon, Mr. Aditya Marwah, Ms. Surbhi Pareek, Mr. Shubhankar Jain and Mr. Satish Kr. Gupta, Advocates for R-3.**

**With**

**Company Appeal (AT) (Insolvency) No. 1043 of 2020**

**IN THE MATTER OF:**

**Arcelormittal Nippon Steel India Ltd.**

**...Appellant**

**Versus**

**SREI Infrastructure Finance Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Ravi Kadam, Sr. Advocate with Mr. Sudhir Sharma, Mr. Ashim Sood, Ms. Bhargavi Kannan, Mr. Abhishek Swaroop and Mr. Naman Singh Bagga, Advocates.**

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**For Respondents: Mr. Kapil Sibal, Sr. Advocate with Mr. Sandeep Singhi, Mr. Gaurav Kapadia, Mr. Adit Pujari, Mr. Raghav Tankha and Ms. Anushree Kapadia, Advocates for R-1.**

**Mr. Neeraj Kishan Kaul, Sr. Advocates with Ms. Ruby Singh Ahuja, Mr. Vishal Gehrana, Mr. Utkarsh Maria and Mr. Anupm Prakash, Advocates**

**Mr. Raunak Dhillon, Mr. Aditya Marwah, Ms. Surbhi Pareek, Mr. Shubhankar Jain and Mr. Satish Kr. Gupta, Advocates for R-3.**

**O R D E R**  
**(Through Virtual Mode)**

**22.01.2021:** Reply affidavits have been filed in both appeals though belatedly. Shri Neeraj Kishan Kaul, Sr. Advocate representing the Appellant submits that since copy of additional documents has been provided to him only yesterday in the evening, he may be granted at least two weeks' time to file rejoinder. In view of the same, learned counsel for the Appellants are permitted to file rejoinder within two weeks. Hard copy of the additional documents may be placed by the Registry on record. Short written submissions, in reasonable font and margins, not exceeding three pages, together with compilation of relevant case law, may also be filed within two weeks.

Post the appeal 'for hearing' on **25<sup>th</sup> February, 2021 at 2:00 PM.**

Interim directions to be continued.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Kanthi Narahari]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*